Rajasthan, went on strike since 6th October, 1967;

.(b) if so, what are their demands; and

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(c) the steps taken by Government to settle the dispute?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) Yes, 107 workers employed by the contractors of Bikaner Gypsums Ltd., went on strike on the 6th October, 1967.

- (b) The demands were lor implemen tation of settlement dated 22-2-1966 which provided for;
  - (i) Revision of rates of transportation, raising, lump breaking and loading of Gypsum and revision of Dearness Allowance on receipt of the Award of the Central Government Industrial Tribunal, Jaipur, in the dispute between Messrs, Bikaner Gypsums and their workmen.
  - (ii) Grant of interim relief by way of suitable revision of the existing rates (which are inclusive of wages and D.A. which shall be effective from 1-2-1966).
- (c) The Regional Labour Commis sioner (Central) Ajmer, held concilia tion proceedings and a settlement bet ween the contractors and Gypsum Mine "Workers' Union was eventually arrived at on 21-10-67 and the strike was called off.

# PAPERS LAID ON THE TABLE

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ANNUAL REPORT (1966-67) OP THE NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table—a copy of the Annual Report of

the National Co-operative Development Corporation for the year 1966-67, under subsection (3) of section 14 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-2056/67.].

on the Table

- (1) THE RICE-MILLING INDUSTRY FREGU LATION AND LICENSING) THIRD AMEND MENT RULES, 1967
- (2) THE RICE-MILLING INDUSTRY (REGULATION AND LICENSING) FOURTH AMENDMENT RULES, 1967

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food), under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958:—

- (i) Notification G.S.R. No. 1465, dated the 25th September, 1967, publishing the Rice-Milling Industry (Regulation and Licensing) Third Amendment Rules, 1967. [Placed in Library. See No. LT-2192/67.].
- (ii) Notification G.S.R. No. 1772, dated the 29th November. 1967, publishing the Rice-Milling Industry (Regulation and Licensing) Fourth Amendment Rules, 1967. [Placed in Library. See No. LT-2055/67.].

### MAIN CONCLUSIONS OF THE FOURTHSESSION OF THE INDUSTRIAL COMMITTEE ON JUTE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): Sir, I beg to lay on the Table—a copy of the Main Conclusions of the Fourth Session of the Industrial Committee on Jute held in New Delhi, on the 28th October, 1967. [Placed in Library. See No. LT-2059/67.].

# REPORT OF THE INDIAN GOVERNMENT DELEGATION TO THE 51ST SESSION OF THE INTERNATIONAL LABOUR CONFERENCE

SHRI S. C. JAMIR: Sir, I also beg to lay on the Table a copy of the Report of the Indian Government Delegation to the Fifty-first Session of the International Labour Conference held in Geneva in June, 1967. [Placed in Library. See No. LT-2058/67.1.

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### THE APPRENTICESHIP (AMENDMENT) **RULES, 1967**

SHRI S. C. JAMIR: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Directorate General of Employment and Training), under sub-section (3) of section 37 of the Apprentices Act, 1961:—

- (i) Notification G.S.R. No. 1713, dated the 27th October, 1967, publishing the Apprenticeship (Amendment) Rules, 1967.
- (ii) Notification G.S.R. No. 1714, dated the 27th October, 1967, publishing the Apprenticeship (Amendment) Rules, 1967. [Placed in Library. For (i) & (ii) See No. LT-2060/67.].

# THE DELIMITATION OF PARLIAMENTARYAND ASSEMBLY CONSTITUENCIES ORDER, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): Sir, I beg to lay on the Table a copy of the Delimitation of Parliamentary and Assembly Constituencies Order, 1966. [Placed in Library. See No. LT-2061/67.].

# SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE **GOVERNMENT OF HARYANA IN 1967-**68.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JA-GANNATH PAHADIA): Sir, I beg to lay on the Table a statement showing Supplementary Demands for Grants for Expenditure of the Government of Har-vana in 1967-68. [Placed in Library. See No. LT-2194/67.].

### STATEMENT RE DOCUMENTARY FILMS AND NEWSREELS

THE DEPUTY MINISTER IN MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NAN-DINI SATPATHY): Sir, I beg to lay on the Table, on behalf of Shri K. K. Shah, the first statement showing the decisions taken by Government on 79 recommendations of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels.

[Placed in Library. See No. LT-2035/67.]

#### MESSAGE FROM THE LOK SABHA

# THE OFFICIAL LANGUAGES (AMENDMENT) **BILL, 1967**

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:-

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Official Languages (Amendment) Bill, 1967, as passed by Lok Sabha at its sitting held on the 16th December, 1967.".

Sir, I lay the Bill on the Table.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY **AFFAIRS** AND COMMUNICATIONS (SHRI I. K. GUJRAL) : Sir, may I say with your permission that Members will perhaps be interested in discussing the Language Bill tomorrow, if you permit?

### RE. A MATTER OF PERSONAL EX-PLANATION.

SHRI A. M. TARIQ (Jammu and Kashmir) Sir, on a matter of personal explanation, I want to say something.

میستر چیرمین – میں نے پرسوں یہاں سی - ائی - اے کے بارے میں ایک تقویر کے دوران ایک